

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3186
ANSWERED ON:29.08.2013
OFFICERS FROM SURPLUS CELL
Argal Shri Ashok

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether some of the officers in Directorate General of Civil Aviation are from surplus cell;
- (b) if so, the details thereof;
- (c) whether such officers from surplus cell carrying out surveillance inspections which are neither casual nor supportive in nature, if so, the details thereof and the justifications therefor;
- (d) whether vigilance cases are pending against some of the officers of surplus cell;and
- (e) if so, the details thereof?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) To (e): Yes, Madam. Eight pilots of the erstwhile Directorate of Agricultural Aviation were placed in the Ministry of Civil Aviation through the Surplus Cell of the DoPT for allocation of work in Directorate General of Civil Aviation (DGCA) on 22nd July,1992. In accordance with the DoPT's directions, these surplus employees have been assigned such duties which are casual or supportive in nature, so that the surplus employees can be relieved to join the alternative placements arranged for them by the Central Cell with minimum dislocation of work or loss of time. Out of 08 surplus pilots, 07 have already retired from Government service. Only one is in service in DGCA as a surplus employee, who has been assigned the task of inspecting Flying Training Organisations in order to ensure continued compliance of the Flying Training Standards. A Disciplinary case is pending against a surplus employee presently working in Directorate General of Civil Aviation (DGCA) for violation of Rule 4 (1) & Rule 4 (2) (i)of CCS (Conduct) Rules, 1964 for failure to obtain previous sanction of the Government to permit employment of his son with airlines which are regulated by DGCA.